

[Shri Shivraj V. Patil]

the people in India and for the glory of our motherland.

18.01 hrs.

**BUSINESS ADVISORY COMMITTEE
FIFTEENTH REPORT**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): Sir, I beg to present the fifteenth Report of the Business Advisory Committee.

**HALF-AN-HOUR DISCUSSION
FOREIGN AIRCRAFT LYING ABANDONED AT
BOMBAY**

MR. CHAIRMAN: Now we will take the Half-an-Hour Discussion.

DR. VASANT KUMAR PANDIT (Rajgarh): On the reply given on 27th March, 1981 to my unstarred Question No. 5301 regarding foreign aircraft lying abandoned in Bombay Airport. Sir, I am surprised why such an able Minister has given such a lame answer to a non-political question? The question is casually treated and reply is 'so evasive that it hides more than it gives out. There is no motivation in this question. The question is of National Airport Security and Safety. Therefore, my salient questions to you are. How the Airport Authority of India not taken any cognizance of this plane for the last two and a half years? Why was the plane allowed to lie in the operational area of the Airport for such a long time? How is it that your eyes were opened to the presence of the aircraft only when the aircraft started leaking its fuel? Why, for the sake of safety the aircraft was not defuelled? You have given the name of the owner of the aircraft. What attempts have been made by you to find out who was operating the plane? What is your landing and radar report? At what time did the plane land? What information you have with you about the crew and the pilot? All these vital informations are not there at all.

What efforts you have made to find out the man who landed the plane? How did the customs come into operation after two and a half years of its presence? Sir, even a bicycle if it is lying in the operational area of the Airport would have been lifted. This is not a small two-winged aircraft. It is a Boeing aircraft lying there untouched. Therefore, has any gross negligence of duty been ascribed to some officials? Otherwise, the Minister has got to give me some valid reason as to why they did not touch this Boeing.

Was any *panchnama* done? What did the aircraft contain? Did you suspect that this aircraft was that of a smuggler? I would like to have details of the radar record, and of the landing record. Why was the plane allowed to land without schedule? By whom? What efforts were made, though Messrs. Jet Power U.S.A. to find out as to who was operating the aircraft at the time of the mishap?

The aircraft has not been removed from the operational area even to-day. What is the cause? Why is it that you have not removed it, even after confiscating it, thus endangering the security at, and safety of international airport? Why was the aircraft not defuelled? As a matter of safety, the airport authority should have done it. When did your Department come to know about this aircraft?

I have grave doubts that this aircrafts was operated by a smuggler or an international agent. If it was a case of somebody else chartering the flight, it could have been revealed, But the Government does not reveal anything at all, except the names of the owner and the lessee. Who was operating? What happened after this? When was the first enquiry instituted; what was the finding of the first enquiry? Did they say that the aircraft was lying for the last two years? Why was it not removed? Have you claimed parking charges or damages from anyone? These facts should have been revealed to us in the reply. Only then we could feel satisfied.